



# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
PUBLISHED BY AUTHORITY

വാല്യം 7 } Vol. VII }	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2018 ഫെബ്രുവരി 13 13th February 2018 1193 കുംഭം 1 1st Kumbham 1193 1939 മാഘം 24 24th Magha 1939	നമ്പർ } No. } 7
--------------------------	---	--	--------------------

## PART III

### Judicial Department

#### THE HIGH COURT OF KERALA

#### NOTIFICATION

No. A5-35375/2017. 16th January 2018.

In exercise of the powers conferred by Article 229 of the Constitution of India, the Honourable the Acting Chief Justice hereby makes the following amendment to the Kerala High Court Service Rules, 2007, namely:

#### Amendment (C.S. No. 51)

“In the said Rules,

1. in Annexure I, for Category No. 5 under Sub Division 1 of Division I, Registrar (Recruitment & Computerisation), the existing entry in column 4 shall be substituted as follows:

4

Deputation from among District Judges or appointment by transfer from Registrars/ Additional Registrar, other than those on deputation, or promotion from Joint Registrars.

2. in Annexure I, for Category No. 5 under Sub Division 1 of Division I, Registrar (Recruitment & Computerisation), the following shall be inserted in column 5:

5

Law Degree

The above notification shall come into force with immediate effect.

By order,

Kochi-682 031.

N. ANIL KUMAR,  
Registrar General.

NOTIFICATION

**ജുഡീഷ്യൽ ഒന്നാം ക്ലാസ് മജിസ്ട്രേറ്റ് കോടതി-II, ചേർത്തല**

No. B1(A)-63/2018.

8th January 2018.

In exercise of the powers conferred by Section 9 (3) of the Code of Criminal Procedure, 1973, the High Court of Kerala hereby appoints the person mentioned in column (2) of the following Schedule to be Additional Sessions Judge to exercise jurisdiction in the Court of Sessions mentioned against his name in column (3) thereof from 9-1-2018 to 14-1-2018.

SCHEDULE

(1) Sl. No.	(2) Name of Officer	(3) Court of Sessions
1	Sri A. Haris	Thrissur

By order,

K. BABU,

Kochi-682 031.

Registrar (Subordinate Judiciary).

പരസ്യം

നമ്പർ CC-175/2003.

2018 ജനുവരി 15.

ആലപ്പുഴ ജില്ലയിൽ ചേർത്തല ജുഡീഷ്യൽ ഒന്നാം ക്ലാസ് മജിസ്ട്രേറ്റ് കോടതി-II-ലെ CC-175/2003-ാം നമ്പർ കേസിൽ (അരുർ പോലീസ് സ്റ്റേഷൻ ക്രൈം 395/02) ഉൾപ്പെട്ട 5 ഗ്രാം 600 മില്ലി ഗ്രാം തൂക്കം വരുന്ന കൊളുത്തില്ലാത്ത ആരാധനാ ഫാഷനിലുള്ള സ്വർണ്ണമാല-1 (ഒന്ന്), ടി കേസിലെ പ്രതിയായ തൃശ്ശൂർ ജില്ലയിൽ അനമനട പഞ്ചായത്തിൽ വാലിശ്ശേരി ജംഗ്ഷനിൽ വിളക്കത്തുപറമ്പിൽ വീട്ടിൽ പരമേശ്വരൻ നായർ മകൾ ഓമനയ്ക്ക് തിരികെ നൽകുവാൻ ഉത്തരവുള്ളതാണ്. ടി സ്വർണ്ണ ഉരുപ്പടി കൈപ്പറ്റുവാൻ ബന്ധപ്പെട്ട കക്ഷി കോടതിയിൽ എത്തിയിട്ടില്ലാത്തതിനാൽ ഈ നോട്ടീസ് പ്രസിദ്ധീകരിക്കപ്പെടുന്ന തീയതി മുതൽ 15 ദിവസത്തിനുള്ളിൽ ബന്ധപ്പെട്ടയാളോ അവകാശികളോ അനുബന്ധരേഖകൾ സഹിതം ടി കോടതിയിൽ ഹാജരായി ടി ഉരുപ്പടി കൈപ്പറ്റുന്നില്ലെങ്കിൽ ആയത് സർക്കാരിലേക്ക് മുതൽ കൂട്ടുന്നതാണെന്ന് ഇതിനാൽ അറിയിക്കുന്നു.

(ഒപ്പ്)

ജുഡീഷ്യൽ ഒന്നാം ക്ലാസ് മജിസ്ട്രേറ്റ്-II.

ചേർത്തല.